

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-90(PB)/2017**

**IN THE MATTER OF:**

**M/s. TV 18 Broadcast Ltd.**

.....Petitioner

**v.**

**M/s. Amarpali Media Vision Broadcast  
Pvt. Ltd.**

.....Respondent

**SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 22.09.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (J)**

**For the Petitioner(s) :      Shri Mayank Goel, RP in person**  
**Shri Monamshel Maring, Advocate for RP**

**For the Respondent(s) :      Shri Alok Kr. Aggarwal with Ms. Rati Tandon,**  
**Advocates**

**ORDER**

Learned RP has stated that co-operation from the respondent is being extended in as much as information with regard to cash in hand and some information with regard to trade receivables have been furnished. However, he further states that one of the Director, namely Ms. Palvi Mishra has withdrawn Rs.8,51,48,386/- on 26<sup>th</sup> May, 2017 from the Company's account, after the order by the NCLT was reserved.

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Mr. Aggarwal, learned Counsel for the respondent states that he would seek instructions with regard to the aforesaid amount and also allow access to the record if it is not in the custody of Noida Authority. The specific details, where the record is kept, may have to be furnished by the respondent-non-applicant.

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List the matter on 6<sup>th</sup> October, 2017.

— Sd —  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
— Sd —  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

22.09.2017  
V.Sethi